

**NATIONAL COMPANY LAW TRIBUNAL,  
CHANDIGARH BENCH, CHANDIGARH.**

**CP No.188/Chd/Pb./2017**

In the matter of:

IPK Consulting Services Ltd.

.....Petitioner.

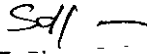
Present: Mr.Dinesh Gupta, Practising Company Secretary with  
Mr.Anuj Makol, Company Secretary for the petitioner.


The authorised representative of the petitioner submits that the Board of Directors of the petitioner company comprises of three directors, namely; Parminder Singh, Kamaljit Kaur and Inderjit Vasudev as stated in the petition with their separate DIN numbers. It is further contended that the Board of Directors of the petitioner company passed a resolution on 31.08.2016 for placing the agenda to convert the petitioner company from a public company to private limited company. The learned counsel further submits that the AGM was held on 29.09.2016 in which the approval to the aforesaid resolution Annexure A-7 was accorded by special agenda. The learned counsel further contends that there are in all seven shareholders of the petitioner company as per the list Annexure A-4 and all the shareholders attended the meeting of the AGM as per the attendance sheet Annexure A-9. The learned counsel further submits that two directors of the company have furnished the affidavit to comply with the proviso to sub-rule (3) of Rule 67 of the NCLT Rules. Parminder Singh, one of the Directors has furnished another affidavit

*(Signature)*

dated 23.05.2017 stating that apart from the statutory authorities, there is no other regulatory authority in respect of the petitioner company.

The matter be now listed for hearing on 16.08.2017. The individual notices of the hearing be issued to all the creditors as per the list furnished by the petitioner in NCLT Form 3-B by registered post acknowledgement due together with the petition. Further notices be also sent to the Central Government through the Regional Director, Northern Region, Ministry of Corporate Affairs, New Delhi, Registrar of Companies by registered post acknowledgement due and also advertise the notice in two newspapers namely in The Tribune (English) and Punjabi Jagran (Punjabi), Jalandhar Punjab editions for the said date. The petitioner is directed to file an affidavit of the authorised representative stating the aforesaid compliances by attaching the newspapers clippings, postal receipt and the track reports of the postal department with regard to the notice being sent to the respondent by registered post. It be ensured that the notices are sent immediately preferably within three days and the notice be advertised in the newspapers at least fourteen days before the date fixed for hearing. The affidavit would further state that there is no debenture holder of the company. The affidavit be filed at least three days before the date fixed.

  
(Justice R.P. Nagrath)  
Member (Judicial)

  
July 10, 2017  
Ashwani